

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.752 OF 2002  
ALLAHABAD THIS THE 28TH DAY OF FEBRUARY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Naeem,  
Son of Ismail,  
resident of Village Haruda,  
P.O. Khas,  
District-Saharanpur. ....Applicant  
(By Advocate Shri Lokendra Kumar)

Versus

1. Union of India,  
through General Manager,  
Northern Railways,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.
3. Assistant Personnel Officer, III,  
Northern Railway,  
Moradabad. ....Respondents

(By Advocate Shri P. Mathur)

ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for a direction to respondents to appoint the applicant and regularise his service as per circular dated 01.06.1987.

2. The facts stated for the aforesaid relief are that the applicant was engaged on 15.05.1985 and he worked upto



14.07.1985. Thereafter applicant worked from 15.04.1986 to 14.07.1986. ~~After 14.07.1986~~ <sup>on record</sup> there is no material/that applicant has ever worked. This O.A. has been filed on 31.05.02 i.e., after more than 15 years. In para 3 of the application, it is stated that the O.A. is within time. However, it is not stated ~~how~~ <sup>whether</sup> this application is ~~in~~ <sup>not</sup> time.

3. Learned counsel for the respondents has placed reliance on the Full Bench Judgement of Delhi High Court in Jagdish Prasad and Others Versus U.O.I. and Others reported in 2002 (3) E.S.C. (Delhi) 576 and has submitted that the applicant is not entitled for relief. No application has been filed seeking condonation of delay.

4. In the circumstances, the Full Bench Judgement of Delhi High Court is squarely applicable in the present case. The O.A. is dismissed as time barred.

5. There will be no order as to costs.

  
Vice-Chairman

/Neelam/